

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

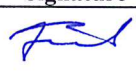
PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL

PRESENT: HON'BLE SHRI BINOD KUMAR SINHA –MEMBER TECHNICAL


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 21.08.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 180/9/HDB/2019
NAME OF THE COMPANY	Raj Breeders And Hatcheries Pvt Ltd
NAME OF THE PETITIONER(S)	Sri Krishna Enterprises
NAME OF THE RESPONDENT(S)	Raj Breeders And Hatcheries Pvt Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Shamud sanghi	Advocate	9248885914	
Neha Agarwal.	Petitioner Party.	9949982229	Neha Agarwal.

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
B-SAROJ KAJAL KUMARI KRISHNA MANOHAR	Advocate	tinbox@vsnl.com 9848197041	Saraj 

ORDER

Both parties and their counsels are present. Both parties stated that the matter has been settled between them. Filed joint memo of settlement with terms agreed by both the parties. Memo is taken on record which forms part of the order. Prayers made by both parties are allowed. In view of the above, this Petition bearing CP (IB) No.180/9/HDB/2019 is closed as withdrawn vide separate order.



MEMBER TECHNICAL



MEMBER JUDICIAL

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

CP (IB) No.180/09/HDB/2018
U/s. 9 of the Insolvency and Bankruptcy Code, 2016
Read with Rule 6 of the Insolvency and Bankruptcy
(Application to Adjudication Authority) Rules, 2016.

**IN THE MATTER OF:
M/s. RAJ BREEDERS AND HATCHERIES PVT LTD**

M/s. Sri Krishna Enterprises,
Rep by its Proprietor,
Smt Neha Agarwal,
#15-2-500, II Floor, Kishan Gunj,
Hyderabad – 500 012.

...Operational Creditor

Versus

M/s. Raj Breeders and Hatcheries Pvt Ltd.
Office at 8-2-293/82/L,
Plot No.15-A, SV MLA Colony,
Road No.12, Banjara Hills,
Hyderabad – 500 034.

...Corporate Debtor.

Date of order: 21.08.2019.

Coram: Shri. K. Anantha Padmanabha Swamy, Member Judicial.
Dr. Binod Kumar Sinha, Member Technical.

Counsels/Parties present:

For the Applicant.

Mr. Sharad Sanghi, Mr. G. Jagadish & Ms. Sandhya Rani, Counsels.

For the Respondent:

Mrs. B. Saroj, Mrs. Kajal Kumari & Mr. Gaurav Khurana, Counsels.

PER: Dr. BINOD KUMAR SINHA, MEMBER TECHNICAL


ORDER

1. Under consideration is a Company Petition filed by the Sri Krishna Enterprises (in short, '**Petitioner/Financial Creditor**') against M/s. Raj Breeder and Hatcheries Private Limited (in short,

‘Respondent/Corporate Debtor’) under section 9 of the Insolvency and Bankruptcy Code 2016 (in short, I & B Code 2016) Read with Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (for brevity, **‘IB Rules 2016’**).

2. During the hearing held on 21.08.2019, both parties filed joint memo of settlement dated 21.08.2019 and counsel for the Petitioner prayed leave of this Adjudicating Authority to withdraw the present petition.
3. Memo is taken on record which forms part of the order. Permission is granted for withdrawing this instant petition.
4. In view of the above, CP (IB) No.180/9/HDB/2018 is hereby closed as withdrawn.


21/08/19
Dr. BINOD KUMAR SINHA
MEMBER TECHNICAL


K. ANANTHA PADMANABHA SWAMY
MEMBER JUDICIAL